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Consultant Judicial-NGT(P.B.)

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**Status Report in Application No. 319/2023 titled as Rajesh Kumar V/s GNCTD & Ors. Pending before Hon'ble NGT**

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**From :** ddlnmzdda@gmail.com

Fri, Sep 29, 2023 01:19 PM

**Subject :** Status Report in Application No. 319/2023 titled as Rajesh Kumar V/s GNCTD & Ors. Pending before Hon'ble NGT 1 attachment**To :** Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>**Cc :** vcdda@dda.org.in, commlm@dda.org.in, dirlm1@dda.org.in, slolmdc@gmail.com, kritika0504@gmail.com**Status Report in Application No. 319/2023 titled as Rajesh Kumar V/s GNCTD & Ors. Pending before Hon'ble NGT**

The site was inspected/visited along with the staff of DPCC, MCD and EE/RMD-8/DDA. At site, as per the documents provided by the kabadiwala, the land which is under his possession falls in kh. no. 34//17, 34//24 of village Samaypur. As per land record/DDA available in this office, the kh. no. 34//17(1-06), 34//24(3-07) was acquired vide award no. 248/86-87. However, the physical possession of the said land has not been handed over to DDA by LAC/L&B deptt. GNCTD so far. And the said Award was quashed by the Hon'ble High Court vide order dt.01.02.89 in CW No. 2152/88. Hence, in this matter, necessary action may be taken by MCD as the matter purely pertains to MCD.

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Regards,

**Deputy Director(LM/NZ)**

Delhi Development Authority

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